

°ITEM NO.11

COURT NO.2 SECTION IIC  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.8998/2016  
(Arising out of impugned final judgment and order dated 30/06/2016  
in CRLA No. 568/2010 07/07/2016 in CRLA No.568/2010 passed by the  
High Court of Himachal Pradesh at Shimla)

PAWAN KUMAR

Petitioner(s)

VERSUS

STATE OF H.P

Respondent(s)

(With interim relief and office report)

Date : 20/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE DIPAK MISRA

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

HON&#39;BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Sanchar Anand, Adv.

Mr. Apoorv Singhal, Adv.

Mr. Anant K. Vatsya, Adv.

Mr. Narsingh N. Rai, Adv.

Dr. Sushil Balwada, AOR

For Respondent(s) Mr. D.K. Thakur, AAG

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Heard Mr. Sanchar Anand, learned counsel for the  
appellant and Mr. D.K. Thakur, learned counsel for the  
respondent-State.

Hearing concluded.

Judgment reserved.

(Chetan Kumar)

Court Master (H.S. Parasher)

Court Master